

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2159
ANSWERED ON:30.11.2007
PENDING CASES AGAINST MANUFACTURERS
Jagannath Dr. M.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of cases pending for action against various manufacturers in the Monopolies and Restrictive Trade Practices Commission (MRTPC) as on September 30, 2007; and

(b) the steps taken by the Government for disposal of the cases expeditiously?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

(a) The Monopolies and Restrictive Trade Practices (MRTP) Commission is a national level quasi-judicial body, which takes action under the MRTP Act, 1969 in respect of monopolistic, restrictive or unfair trade practices indulged in by any entity. As on 30th September, 2007, the total number of cases pending in the Commission were: -

SR.No	Enquiry/applications	Cases pending
	as on 30.09.2007	

1	Monopolies Trade Practices Enquiries	4
2	Restrictive Trade Practices Enquiries	283
3	Unfair Trade Practices Enquiries	639
4	Compensation Application	1121

(b) Being a quasi-judicial body, the MRTP Commission would dispose of the cases after completion of proceedings, as per the MRTP Act. Government has no decision/action to take in disposal of these cases.